

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.463/MP/2014  
along with I.A 40 of 2019**

Subject : Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay Additional Fixed Charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents).

Petitioner : GMR Vemagiri Power Generation Limited

Respondent : APEPDCL & Ors.

Date of Hearing : **30.7.2021**

Coram : Shri P.K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Divya Chaturvedi, Advocate, GVPGL  
Shri Saransh Shaw, Advocate, GVPGL  
Shri Ashwani Kumar Maini, GVPGL  
Shri Sandeep Rajpurohit, GVPGL  
Shri Basava Prabhu S. Patil, Sr. Advocate, Telangana & AP Discoms  
Shri Anand K. Ganesan, Advocate, Telangana Discoms  
Shri Damodar Solanki, Advocate, Telangana Discoms  
Shri D.N. Sharma, Telangana Discoms  
Shri Sidhant Kumar, Advocate, A.P Discoms

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, the learned Senior counsel for the Respondents submitted that the hearing may be adjourned, since the Petitioner has served a copy of its rejoinder only recently. The learned counsel for the Petitioner, however, submitted that since pleadings have been completed in the matter, the Commission may fix an early date for hearing.

3. On a specific query by the Commission as to whether any reply has been filed by the Respondent AP discoms, the learned counsel for the Respondents clarified that the submissions of the Respondent Telangana discoms are being adopted by the AP discoms. It was taken on record.

3. The Commission accepted the request of the learned Senior counsel for the Respondents and adjourned the hearing.



4. The matter shall be listed for hearing in due course for which separate notice will be issued to the parties.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

